## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.48/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2017

NAME OF THE PARTIES:

Mr. Surendra Kumar Dalmia

V/s.

M/s. Minerva Dealers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Mr. Shanay Shah

4 Ms. Sweety Khetan

16 Ms. Bachubhai

Murimaco.

2. HAABIL VAHANVATY

1/6 KHAITAN ACO

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3. K. S. AIYAR

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## <u>ORDER</u>

## T.C.P. No. 48/397-398/CLB/MB/MAH/2014

- The Learned Counsel from the side of the Petitioner and from the side of the Respondents Learned Representatives are present.
- Both the sides have again reiterated that the settlement is in progress. Therefore, requires some more time to place on record the terms of the amicable settlement.
- 3. Both the sides are therefore directed to give exact details of the terms of settlement on the next date of hearing.
- 4. Adjourned to 22<sup>nd</sup> of March, 2017 duly informed to both the sides.

Sd/-

M. K. SHRAWAT MEMBER (JUDICIAL).

Dated: 23.01.2017.